

**CENTRAL INFORMATION COMMISSION**  
**Club Building, Opposite Ber Sarai Market,**  
**Old JNU Campus, New Delhi - 110067.**  
**Tel: +91-11-26161796**

**Decision No.CIC/SG/A/2010/000163/7030**  
**Appeal No. CIC/SG/A/2010/000163**

**Appellant** : Mr. Prabhu Dayal,  
B -513,Camp No. 2,  
J.J. Colony,Nangloi,  
Delhi - 110041.

**Respondent** : Dr. Kausalya  
Public Information Officer & CMO  
**O/o the Directorate of Health Services,**  
**Govt. of NCT of Delhi,**  
F- 17, Karkardooma,  
Delhi - 110032.

**RTI application filed on** : 01/09/2009  
**PIO replied** : Not mentioned.  
**First Appeal filed on** : 07/11/2009  
**First Appellate Authority order** : 04/12/2009  
**Second Appeal Received on** : 19/01/2010  
**Notice of Hearing Sent on** : 01/02/2010  
**Hearing Held on** : 05/03/2010

Appellant had objection on the following points(out of 8):

<b>Sl.</b>	<b>Information Sought</b>	<b>PIO's reply</b>
2.	Name & post of the officials who had to take action but did not take action.	No, necessary action had been taken by above said official concerned.
3.	What & by which date would action be taken against the officials who did not do their duties?	All appropriate action is being taken in this matter. Therefore, there is no question of taking step.
4.	By which date work of the Appellant would be completed.	According to time, action is going on. After receiving all documents from the Appellant & Shard Hospital, the Appellant would be informed if required for further action.
5.	Provide the list of application/complaints received after the complaint of the Appellant. Provide name of applicants, Receipt no., date of filing complaint, date of reply given	The Appellant could not be furnished information regarding other persons.
6.	Provide the photocopy of the record which contains the details of receipt of above said applications/complaints.	As sl. No.5.
7.	Provide the reasons of taking action on any applications/complaint received if any after Appellant's applications/complaints.	As sl. No.5.
8.	By which date vigilance enquiry would be	As sl. No.5. but it is informed that all action

done regarding the implementation of complaint which had been before its serial no.	are taken in time as those are received.
---	--

**Grounds for First Appeal:**

Unsatisfactory & incomplete information.

**Order of the First Appellate Authority:**

That information furnished was complete & M.S(Nursing Home) said that the complete registration of Sharad Nurshing Home had been stopped until enquiry completed. M.S Nursing Home was advised by the FAA to provide details of action taken against Sharad Nurshing home to the Appellant time to time.

**Grounds for Second Appeal:**

Information was not provided in respect of point no. 2, 3,5, 6, 7, & 8.

**Relevant Facts emerging during Hearing:**

The following were present:

**Appellant:** Mr. Ramawtar representing Mr. Prabhu Dayal;

**Respondent:** Dr. Kausalya, Public Information Officer & CMO;

The Appellant states that whereas the PIO has informed him that Sharad Nursing Home's registration has been stopped, it is still working. The PIO informs that Commission that the registration is valid upto 31/03/2010 and the registration has not been renewed and the matter has been referred to Delhi Medical Council pending the continuance of the inquiry. The PIO states that unless the inquiry clears Sharad Nurshing Home of the charges the registration would be cancelled. The PIO has provided the copies of the letters sent to the Delhi Medical Council to the Appellant.

**Decision:**

The appeal is disposed.

The information has been provided.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

**Shailesh Gandhi**  
**Information Commissioner**  
**05 March 2010**

*(In any correspondence on this decision, mention the complete decision number.)Roj*